

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 107

Rest. A.(IBC)/11(CH)2024

**CP (IB) No. 89/Chd/Pb/2024
(Disposed of on 01.05.2024)**

IN THE MATTER OF:-

Ashish Mohan Gupta (PG)

...Petitioner

Under Section: 94, IBC 2016, 60(5)

Order delivered on 08.05.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the financial creditor-Union Bank of India : Mr. Kamal Satija, Advocate

For the applicant in Rest. App. No.11/2024 : Mr. Karan Gaba, Advocate

ORDER

Rest. A.(IBC)/11(CH)2024

This application has been filed for restoration of the main petition which was dismissed on 01.05.2024, the date on which Mr. Kamal Satija was present on behalf of the Union Bank of India. A date is requested by Id. counsel appearing on behalf of Union Bank of India for filing the reply. Let the same be done within one week with a copy in advance to the counsel opposite. Ld. counsel for the applicant is directed to supply the copy of the application to Mr. Kamal Satija, Advocate during the course of the day. Matter be listed on 30.05.2024.

Sd/-
**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

Tanvi

Sd/-
**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**